

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-05-2024 AT 10:30 AM**

**CP(IB) No. 389/9/HDB/2020**

**AND**

**IA(IBC) 1217/2023 & New IA (IBC) 967/2024 in CP(IB) No. 389/9/HDB/2020  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Hemanalini Traders

**...Operational Creditor**

**AND**

Nexus Feeds Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 1217/2023**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.

Mr Dantu Indu Sekhar, Resolution Professional present through Video Conference.

Heard learned counsel Mr Sravan Kumar, for the respondent.

Rejoinder not filed by the resolution professional contending that counter was not filed. Written submissions has already been filed by the Resolution Professional.

Today we have heard both sides.

For filing additional written arguments by respondents two weeks time granted not exceeding 5 pages and case laws if any.

**For orders on 20.06.2024.**

**New IA (IBC) 967/2024**

Mr Dantu Indu Sekhar, Resolution Professional present through Video Conference.

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.

This is an application seeking for extension of CIRP period by 48 days effective from 21.11.2023 and also for exclusion of 138 days on the grounds mentioned in the application.

It is stated that the resolution plan is all set for placing before the COC and as the CIRP period has already lapsed by 21.11.2023, unless the CIRP period is extended the resolution process of the Corporate Debtor is not possible.

Under these circumstances we are inclined to extend the CIRP period by 181 days effective from 21.11.2023 with a direction to the Resolution Professional to complete the same without seeking for further extension.

Accordingly, **this application is allowed and disposed of.**

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**